

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.**

Thursday, the 18th day of July 2024 / 27th Ashadha, 1946
WP(C) NO. 25583 OF 2024 (W)

PETITIONER:

STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY TO THE
GOVERNMENT FISHERIES & PORTS DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001

RESPONDENTS:

1. THE CHANCELLOR, KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES, KERALA RAJ BHAVAN, THIRUVANANTHAPURAM, PIN - 695099
2. KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES, REPRESENTED BY IT'S REGISTRAR PANANGAD P.O., KOCHI, PIN - 682506
3. PROF.(DR) SANJEEV JAIN VICE CHANCELLOR, CENTRAL UNIVERSITY OF JAMMU, BAGLA, RAHYA-SUCHANI, SAMBA DISTRICT, JAMMU AND KASHMIR, PIN - 181143
4. DR. P.K. ABDUL AZIS, FORMER VICE CHANCELLOR, COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY AND ALIGARH MUSLIM UNIVERSITY. E 1304, PURVA ETERNITY, THENGODE, ERNAKULAM, PIN - 682030
5. DR. J.K. JENA, DEPUTY DIRECTOR GENERAL (FISHERIES SCIENCE), DIVISION OF FISHERIES, INDIAN COUNCIL FOR AGRICULTURAL RESEARCH, KRISHI ANUSANDHAN BHAWAN - II, NEW DELHI, PIN - 110012
6. ADDL.R6. UNIVERSITY GRANTS COMMISSION (UGC), BHADUR SHAH ZAFAR MARG ITO, METRO GATE NO.3, NEW DELHI 110 002, REPRESENTED BY ITS CHAIRMAN [IS SUO MOTU IMPEADED AS PER ORDER DATED 18.07.2024 IN WP(C)25583/2024]

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the operation of Exhibit P8 notification issued by the first respondent Chancellor, pending disposal of the writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.K.GOPALAKRISHNA KURUP (ADVOCATE GENERAL) for the petitioner, & SRI.P.SREEKUMAR [SENIOR ADVOCATE] along with SRI.S.M.PRASANTH, Advocates for R1, SRI.SATHEESH N., STANDING COUNSEL for R2, SRI.S.KRISHNAMOORTHY, STANDING COUNSEL for Addl.R6, the court passed the following:

ZIYAD RAHMAN A.A., J.

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Dated this the 18th day of July, 2024

ORDER

Admit.

2. Advocate S.M.Prasanth takes notice for the 1st respondent. Sri. Satheesh N., the learned Standing Counsel takes notice for the 2nd respondent. Notices to respondents 3 to 5 are dispensed with for the time being.

3. Considering the issue involved in this case, I am of the view that UGC is also a necessary party. Therefore, the University Grants Commission (UGC), Bhadur Shah Zafar Marg ITO, Metro Gate No.3, New Delhi-110002, represented by its Chairman is *suo motu* impleaded as the additional 6th respondent in this writ petition. The Registry is directed to show the name of Sri. S Krishnamoorthy, the learned Standing counsel appearing for the UGC.

4. After hearing Sri. Gopalakrishna Kurup, the learned Advocate General and Sri. P.Sreekumar, the learned Senior Counsel appearing for the 1st respondent, I am inclined to pass an interim order in this case since I am convinced that, the issue

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relating to the competence of the 1st respondent to form a Search-cum-Selection Committee for conducting the selection process of Vice-Chancellor is to be considered in detail after hearing all the parties.

Therefore, there shall be an interim order staying further proceedings pursuant to Ext.P8 notification issued by the 1st respondent for a period of one month.

The respondents shall place on record their counter affidavits within a period of two weeks.

Post on 08.08.2024.



Sd/-

**ZIYAD RAHMAN A.A.
JUDGE**

rpk

APPENDIX OF WP(C) 25583/2024

Exhibit P8

**A TRUE PHOTOCOPY OF THE NOTIFICATION NO. GS3-187/2024
DATED 28.06.2024**

